

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No.577 of 2020**

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Sanjeev Kumar	...	...	<b>Petitioner</b>
<b>Versus</b>			
The State of Jharkhand & Ors.	...	...	<b>Opposite Parties</b>

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner	: Mr. Jitesh Kumar, Adv.
For the State	: Mrs. Mahua Palit, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**05/08.09.2021:** As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office, failing which, the case will stand dismissed without further reference to a Bench.

**(Rajesh Kumar, J.)**